

(ग) प्रयास से उधरकों की देश की कायस्थकता तथा स्वदेशी उत्पादन के बीच के अन्तर को पूरा करने में सहायता मिलेगी।

12 hrs.

RE. ATTEMPT ON THE LIFE OF THE CHIEF JUSTICE OF SUPREME COURT OF INDIA

SHRI S. M BANERJEE (Kanpur) : Sir, we have tabled adjournment motions. Government have failed to protect the Chief Justice of the country and they have failed in apprehending the culprit. (Interruptions).

MR. SPEAKER : Kindly sit down, all of you. I quite agree with you that we are not taking this incident lightly. This much I assure you. I am not against any discussion. This also, I agree to. But Minister said that he would be making a statement. Let us see after he makes the statement.

SHRI S. M. BANERJEE : It is a fit case for adjournment.

(Interruptions)

Mr. SPEAKER : I am not allowing any person

हर चीज को इस तरह से मत विचारिये कि ऐसा मामू हो जैसे कोई कजयकता की बात है। चीफ जस्टिस पर जो हमला हुआ है, यह कोई एक पार्टी की बात नहीं है, ये इस बात को इसी ढंग से लेता हू। ऐसा नहीं है कि आप एक तरफ हैं और ये दूसरी तरफ हैं, यह तो दोनों तरफ की बात है।

This is not to be treated as a party matter in my opinion. You want to convert it into an adjournment motion on what grounds? Somebody attacked someone on the road.

SHRI PILOO MODY (Godhra) : Failure of the Government to protect the Chief Justice

MR. SPEAKER : In my own opinion, we should discuss it, but not by bringing in an adjournment motion, because then

they will try to rebut and you will try to reply to them. I think this House should take a very dispassionate view of this and we must be conscious why these things happen. I will certainly allow a discussion. I would request you to regard it as a matter of national concern and not of any one party.

12.06 hrs.

PAPERS LAID ON THE TABLE
Notifications under Companies Act, 1956, and Notification re-Registration of M/s. Taberi Aid Fund Ltd. office in Tamil Nadu

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) :

I beg to lay on the Table—

(1) A copy each of the following Notification under sub-section (3) of section 642 of the Companies Act, 1956—

- (i) The Companies (Acceptance of Deposits) Rules, 1975, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 3rd February, 1975.
- (ii) The Application of section 159 to Foreign Companies Rules, 1975, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 20th February, 1975.
- (iii) The Companies (Declaration of Beneficial Interest in Shares) Rules, 1975, published in Notification No. G.S.R. 53(E) in Gazette of India dated the 20th February, 1975.
- (iv) The Companies (Appointment of Sole Agents) Rules, 1975, published in Notification No. G.S.R. 137(E) in Gazette of India dated the 1st March, 1975.
- (v) The Companies (Secretary's Qualifications) Rules, 1975, published in Notification No. G. S. R. 144(E) in Gazette of India dated the 7th March, 1975.

(2) Five statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the above Notifications.

[Placed in Library. See. No. LT-9258/75]

(3) A copy of Notification No. G.S.R. 275 (Hindi and English versions) published in Gazette of India dated the 1st March, 1975, declaring M/s Taheri Aid Fund Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-9259/75]

Cardamom (Second Amendment) Rules, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table a copy of the Cardamom (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. IT-9260/75]

ASSENT TO BILL

SECRETARY GENERAL : Sir, I lay on the Table the North-Eastern Areas (Reorganisation) Amendment Bill, 1975 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th March, 1975.

12.06 hrs.

STATEMENT RE ATTEMPT ON THE LIFE OF THE CHIEF JUSTICE OF THE SUPREME COURT OF INDIA

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : Sir, I agree with the remarks just now made.

It is a matter of grave concern for all of us that an attempt at the life of Shri

A. N. Ray, Hon'ble Chief Justice of the Supreme Court of India was made on 20th March 1975. Providentially the grenades did not explode.

According to the information furnished by the Delhi Administration, Shri A. N. Ray, Chief Justice of India, had left the Supreme Court in car No. DHC-6431 at about 16.15 hrs. His son, Shri Ajoy Nath Ray and Supreme Court Jamadar Jai Nand were also travelling in the car which was being driven by Shri Inder Singh. When the car stopped at Tilak Marg-Bhagwan Das Road crossing due to red traffic signal, some unknown person threw two hand grenades, each wrapped in a handkerchief, through the left rear door window of the car, one of which hit the Chief Justice on the left shoulder. Luckily, none of the hand-grenades exploded. The Chief Justice and his son walked back to the Supreme Court leaving behind the Car at the spot and were later taken to their residence by another car. After dropping the hand-grenades, the culprit ran toward Mandi House along Bhagwan Das Road leaving behind his 'hawai' chappals on the scene. The Jamadar of the Chief Justice alongwith some other public men gave a hot pursuit to the culprit who, however, managed to escape by jumping into the Garhwal Bhawan premises and disappeared.

Senior officers of the police including the I.G.P., D.I.G. (Security), D.I.G. (Armed Police), D.I.G. (Range), S.P., New Delhi District rushed to the spot to supervise and direct further investigations.

The dog squad of Delhi Police was immediately pressed into service. The dog could not, however, follow the scent beyond Mandi House. Immediately combing of the locality and exhaustive enquiries in the area were started by detailing special teams for the purpose. Police parties were also rushed to the two Railway Stations, Inter-State Bus Terminus and the Airport with descriptive roll of the culprit to prevent the culprit from escaping outside Delhi. A watch at these places is continuing. Police parties have also been